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CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

C.P. No. 256/99 on 2262/92

New Delhi this the 31st May, 2000

HON'BLE SH. S.R. ADIGE, Vice Chairman, (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of :

Om Kumar  
son of Sh. Mam Chand  
R/o House No. 74,  
Village - Mangalpur Khurd,  
New Delhi

.....Applicant

(BY: Advocate Sh. A.K. Soni)

Versus

1. A.S. Maini,  
Commanding Officer-INS India,  
Dalhousie Road, Post-DHQ,  
New Delhi-110011

2. Mr. Arvind Kumar,  
Officer-in-charge,  
Lt. Commander,  
R.I.S. (O) I.N.S. India,  
Tyag Raj Marg,  
New Delhi

.....Respondents

(BY Advocate Ms. Jyoti Singh)

ORDER (Oral)

(Hon'ble Sh. S.R. Adige, VC (A))

1. Both sides heard on C.P. 256/99.

2. Respondents in their counter state that they are willing to applicant back in the same manner in which he was engaged by them previously, if applicant is willing to work.

3. Applicant's counsel states that his client will report himself to respondents on 5.6.2000.

4. We note the afore said submissions made by both

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the learned counsels and dispose of C.P. in accordance with the aforesaid submissions. *Notice discharged.*

5. In regard to applicant's claim for seniority, he may make his representation separately to respondents?

*Kuldeep*

(KULDIP SINGH)  
Member (J)

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(S.R. ADIGE)  
Vice Chairman (A)

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